

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 681/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for twenty one no. of assets under “Transmission System associated with North East-Northern/Western Inter Connector-I”.

Date of Hearing : 9.7.2021

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Assam Electricity Grid Corporation Ltd.
& 80 Others

Parties present : Shri Vallinayagam, Advocate, TANGEDCO
Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of twenty one assets under “Transmission System associated with North East-Northern/Western Inter Connector-I” whose details have been given in para 4 of the petition.
3. The representative of the Petitioner sought three weeks’ time to re-submit the revised calculations alongwith all relevant details by way of an affidavit as there are issues in the Auditor’s certificate regarding costing.
4. Learned counsel for TANGEDCO sought two weeks’ time to file reply in the matter.



5. Considering the request of the representative of the Petitioner, the Commission directed the Petitioner to file revised tariff Forms alongwith calculations with advance copy to the Respondents by 5.8.2021 and the Respondents to file their reply by 19.8.2021. The Commission also directed the Petitioner to file rejoinder, if any, with advance copy to the Respondents, by 26.8.2021. The Commission directed the parties to comply with the above directions within the timeline specified and observed that no extension of time shall be granted.

6. The Petition shall be listed for final hearing in due course for which a separate notice will be issued to the parties.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

